KVIC holds budget discussions with the implementing agencies where there performance is assessed and their programmes for the next year are formulated and finances provid-

ed on the basis of the agreed programme.

(b) The Khadi institutions which have been certifiedjdecertified during the last three years are:—

SI. No.		No. of Khadi [ml ttutions	No. of Istitu- tions closed/ cancelled	tes issued during the year	i No. of Institutions at the end of the
1	1980- 81		9	108	
-	1981-82	1388	17	119	1490
3	1982-83	1490	13	115	1592

- (c) Under the provisions of the KVIc Act assistance is provided only to certified institutions for production and sale of khadi. Spinners and others desirous of undertaking spinning and other connected activities for their livelihood have to get themselves associated with these certified agencies which alone are eligible for financial assistance. These certified institutions are run on 'no profit no loss' basis to provide essential service sup-port to spinners and weaverj. in the form of supply of raw material and disposal of their finished goods.
- (d) The Central Certification Committee is a statutory body under the Khadi & Village Industries Commission Act which periodically reviews the procedure and issues instructions for expeditious disposal of applications for new registration, renewal and cancellation of registration certificates. Procedure for certification has been simplified and the State Level Certification Committees have been constituted for recommending issuel of certificates for expeditious approval by the Central Certification Committee. The new institutions are also provided financial assistance at the con-

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cessional terms technical support, managerial assistance at the initial stage; It is, therefore, in the interest of spinners and weavers to organise themselves into cooperatives/registered institutions as under the Act grant of certificates to the individuals are not possible.

Prosecution for violating- Air and Water Pollution control Acts

- 437. SHRI PAWAN KUMAR BANSAL. Will the PRIME MINISTER be pleased to state:
- in how manv casca prosecu (a) launched tions were under Air (Prevention and Coairol of Pollu tion) Act, 1981, and the Water (Pre vention and Control of Pollution) Act 1978, in different States during the last three years and how many of these culminated in conviction of the offenders; and
- (b) whether it is a fact that the two aforesaid Acts fail to check indiscriminated pollution of air. water and land by industrial, domes and motor vehicular omissions and whether Government propose make the laws more stringent effective?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN): (a) No prosecution has so far been launched under the Air (Prevention & Control of Pollution) Act, 1981. The total nuomber of prosecutions, so far launched under the Water (Prevention & Control ' of Pollution) Act 1974 in different

Name of the State Board

cases

decided

launched -----

cases

States are listed in the enclosed Statement.

(b) These two Acts have not failed to serve their purpose, though a proposal to carry out some amendments *in* the Water (Prevention & Control of Pollution) Act, 1974, is being considered to make the Act more stringent and effective.

No. of No.

Status of cases in various Pollution Control Boards (As on 31-12-1984)

No. of

No. of cases

in fa	avour	against of the	the Board	Board;				pena	5
5	Hary	/ana			109	24		85	
6	Hima	nchal Pradesh							
7	Kera	la			7	1	1	5	
8	Karn	ataka			3	3		1	
9	Mad	hya Pradesh			21			21	
10	Mał	narashtra ,			12			12	
11	Pun	jab	,		78	2		76	
12	Raja	sthan			109	6	7	96	
13	Tam	il Nadu			1			1	
14	Utta	ır Pradesh			31	10		21	
15	Wes	st Bengal			6			6	
16	Cent	ral Board			6 0	49,		11	
			Torus		515	105	10	400	
			TOTAL	:	515	105	10	400	